

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
(Criminal Appellate Jurisdiction)

**Cr. Appeal (SJ) No. 1084 of 2010**

Sajan Khandayat @ Sajan Kumar Khandayat @ Raju Khandayat ... .. Appellant  
Versus  
The State of Jharkhand ... .... Respondent

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(Through V.C.)

**CORAM : HON'BLE MR. JUSTICE RATNAKER BHENGRA**

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For the Appellant(s) : None  
For the State : Mr. Azeemuddin, APP  
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**Order No.05/Dated: 10.09.2021**

When the appeal is called out, nobody appears on behalf of the appellant.

Mr. Azeemuddin, the learned APP appears for the State and submits that by telephonic information he has come to know that the appellant is untraceable.

In view of the submissions made by the learned APP, the learned court below is directed to issueailable warrant against the appellant.

Report of the issuance of theailable warrant from the officer-in-charge of the concerned police station to be placed before this Court by the next date of hearing.

State is also directed to file report regarding the compliance of this order.

Let a copy of this order to be communicated to the Superintendent of Police, Singhbhum West, Chaibasa for direction to the concerned police station in this regard.

Accordingly, put up this case on 08.10.2021.

**( Ratnaker Bhengra,J)**